

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 571 of 2020**

**In the matter of:**

**Shailesh Chawla & Anr.**

**....Appellants**

**Vs.**

**Vinod Kumar Mahajan & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Kamal Sehgal, Advocate.**

**For Respondents: Mr. Vinod Kumar Mahajan, Sr. Advocate for R-1.  
Mr. Brijesh Kumar Tamber, Advocate for RP.**

**With**

**Company Appeal (AT) (Insolvency) No. 572 of 2020**

**In the matter of:**

**Om Parkash Khurana & Ors.**

**....Appellants**

**Vs.**

**Vinod Kumar Mahajan & Ors.**

**...Respondents**

**Present**

**For Appellants: Mr. Kamal Sehgal, Advocate.**

**For Respondents: Mr. Vinod Kumar Mahajan, Sr. Advocate for R-1  
Mr. Brijesh Kumar Tamber, Advocate for RP.**

**ORDER**  
**(Virtual Mode)**

**03.09.2020:** Heard in 'Full', on the side of the Appellants (in both Appeals). For hearing the arguments of the Respondent No. 1/ Resolution Professional at request, the matter is adjourned to 14<sup>th</sup> September, 2020.

*Company Appeal (AT) (Insolvency) No. 571 & 572 of 2020*

In the meanwhile, the Learned Counsel for the Appellant (in both Appeals) as well as the Learned Counsel for the Respondent No. 1/ Resolution Professional are permitted to submit their 'Notes of Written Submissions', of course, after serving the copies of the same to the other side, before the next date of 'Hearing'.

The Registry is directed to List the matter on **14<sup>th</sup> September, 2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Balvinder Singh]  
Member (Technical)**

***Sim/ Kam***